

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 69 OF 2017 IN  
APPEAL NO. 338 OF 2016**

**Dated: 01<sup>st</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M.P. Biomass Energy Developers Association & Ors. ...Appellant(s)**

**Vs.**

**Madhya Pradesh Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Aditi Mohapatra

Counsel for the Respondent(s) : Mr. S. Venkatesh  
Mr. Pratyush Singh for R.1

Mr. Ganesh Umapathy  
Mr. Purushandra Kaurav  
Mr. Nitin Gaur for R.2

**ORDER**

With the consent of the parties, the matter is taken up for admission.

Admit. Issue notice. Mr. Venkatesh takes notice on behalf of Respondent No.1 and Mr. G. Umapathy takes notice on behalf of Respondent No.2.

We have heard learned counsel for the parties for some time. List the matter for further hearing on **13.2.2017**.

**(I. J. Kapoor)**  
**Technical Member**  
*ts/sh*

**(Justice Ranjana P. Desai)**  
**Chairperson**